

KISHNA): On behalf of Shri L.N. Mishra, I beg to lay on the Table a copy each of the following papers under sub-section 1 of the following papers under sub-section 1 of section of 19A of the Companies Act, 1956:—

- (1) Annual Report of the Goa Shipyard Limited, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) Annual Report of the Garden Reach Workshops Limited, Calcutta, for the year 1967-68 along with the Audited Accounts the comments and of the Comptroller and Auditor General thereon.
- (3) Annual Report of the Bharat Earth Movers Limited, Bangalore, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) Annual Report of the Praga Tools Limited Secundrabad, for the year 1967-68, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) Annual Report of the Mazagon Dock Limited, Bombay, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library see. No. LT—960/-69.]

STATEMENT OF CASES IN WHICH LOWEST TENDERS HAVE NOT BEEN ACCEPTED

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK): I beg to lay on the Table a statement of cases in which lowest tenders have not been accepted by the India Supply Mission, London and India Supply Mission Washington, for the half year ending the 31st December, 1968. [Placed in Library. See, No. LT—961/69].

ESTIMATES COMMITTEE

(i) MINUTES

SHRI P. VENKATASUBBAIAH (Naudiyal): I beg to lay on the Table Minutes of the sitting of the Estimates Committee relating to the following Reports:

- (1) Sixty-ninth Report on the Ministry of Education—National Archives of India.
- (2) Seventy-sixth Report on the Ministry of Food, Agriculture, Community Development and Co-operation (Department of Agriculture)—Forestry.
- (3) Seventy-eighth Report on the Ministry of Home Affairs—Central Bureau of Investigation.
- (4) Eighty-fourth Report on the Ministry of Home Affairs—Central Vigilance Commission.
- (5) Eighty-fifth Report on the Ministry of Industrial Development, Internal Trade and Company Affairs Recognition of additional capacity in the Barrel Industry inspite of it being no the Banned List.
- (6) Eighty-sixth Report on the Ministry of Petroleum & Chemicals—Purchase of oil barrels by the Indian Oil Corporation during 1966-67 against Tender No. OP/Ten-7/65.

COMMITTEE ON GOVERNMENT ASSURANCES

(i) MINUTES

SHRIMATI SAVITRI SHYAM (Aomla): I beg to lay on the Table Minutes of the Thirty-third and Thirty-fourth Sittings of the Committee on Government Assurances held on the 17th and 29th April, 1969, respectively.

COMMITTEE ON PETITIONS

(i) MINUTES

SHRI S.C. SAMANTA (Tamluk): I beg to lay on the Table Minutes of the

Forty-third to Forty-seventh Sittings of the Committee on Petitions.

(12) Procedural and Miscellaneous Matters.

COMMITTEE ON PUBLIC UNDERTAKINGS

(i) MINUTES

SHRI G. S. DHILLON (Taran Taran): I beg to lay on the Table Minutes of the sittings of the Committee on Public Undertakings relating to the following Reports:—

- (1) Twenty-fifth Report on Praga Tools Ltd. [Paras in Section IV of Audit Report (Commercial), 1968.]
- (2) Twenty-sixth Report on Trombay Unit of Fertilizer Corporation of India [Paras in Section II of Audit Report (Commercial), 1968]
- (3) Twenty-seventh Report on Hindustan Cables Ltd. [Paras in Section II of Audit Report (Commercial) 1968].
- (4) Forty-second Report on Mazagon Dock Ltd., Bombay.
- (5) Forty-third Report on Sindri Unit of Fertilizer Corporation of India [Paras in Section II of Audit Report (Commercial), 1968].
- (6) Forty-fourth Report on Fertilizers and Chemicals, Travancore Ltd.
- (7) Forty-sixth Report on Indian Drugs and Pharmaceuticals Ltd.
- (8) Forty-seventh Report on Public Relations and Publicity in Public Undertakings.
- (9) Forty-ninth Report on Industrial Finance Corporation of India.
- (10) Fifty-first Report on State Trading Corporation of India.
- (11) Twenty action taken Reports Nos. Twenty-second, Twenty-third, Twenty-fourth, Twenty-eight to Forty-first, Forty-fifth, Forty-eighth and Fiftieth Reports; and

ESTIMATES COMMITTEE *Contd.*

(ii) SEVENTY-FOURTH, EIGHTY-FIFTH, EIGHTY-SIXTH AND EIGHTY-EIGHTH REPORTS

SHRI P. VENKATASUBBAIAH: I beg to present the following Reports of the Estimates Committee:—

- (1) Seventy-fourth Report on the Ministry of Shipping and Transport-Inland Water Transport.
- (2) Eighty-fifth Report on the Ministry of Industrial Development, Internal Trade and Company Affairs-Recognition of additional capacity in the barrel industry inspite of its being on the banned list.
- (3) Eighty-sixth Report on the Ministry of Petroleum and Chemicals-Purchase of oil barrels by the Indian Oil Corporation during 1966-67 against Tender No. OP/TEN-7/65.
- (4) Eighty-eighth Report-Publications of selected Ministries of the Government of India.

PUBLIC ACCOUNTS COMMITTEE

(i) SIXTIETH, SIXTY-FOURTH, SIXTY-EIGHTH AND SEVENTY-FIRST TO SEVENTY-FOURTH REPORTS

SHRI M.R. MASANI (Rajkot): I beg to present the following Reports of the Public Accounts Committee:—

- (1) Sixtieth Report on Appropriation Accounts (Railways) 1966-67 and Audit Report (Railways) 1968.
- (2) Sixty-fourth Report on action taken by Government on the recommendations contained in their Sixty-eighth Report (Third Lok Sabha) on Appropriation Accounts (Civil)